CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 484/MP/2024

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act,

2003, read with Regulation 65(1) of the CERC (Conduct of

Business) Regulations, 2023.

Petitioner : Power & Electricity Department, Mizoram

Respondent : NEEPCO

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Senior Advocate, PEDM

Shri Geet Ahuja, Advocate, PEDM Ms. Poorva Saigal, Advocate, NEEPCO Shri Shubham Arya, Advocate, NEEPCO Ms. Reeha Singh, Advocate, NEEPCO Ms. Tanya Singh, Advocate, NEEPCO

Shri Harshvardhan Singh, Advocate, NEEPCO

Record of Proceedings

During the hearing, the learned Senior counsel for the Petitioner, PEDM submitted that, as directed, the payments for the month of February 2025 and March, 2025 have been made to the Respondent. He, however, submitted that since the decision of the MOP, GOI is still awaited, the hearing may be postponed, as a last chance. The learned Senior counsel prayed that since payments are being made, the interim order of the Commission directing the Respondent not to take any coercive action against the Petitioner may be extended further.

- 2. The learned counsel for the Respondent, NEEPCO agreed to the extension of the interim order, subject to the Petitioner making payments to it.
- 3. The Commission, after hearing the parties, directed as under:
 - (a) The Petitioner shall pay the instalment amounts due for the months of April and May 2025, within the trigger dates to the Respondent, and on payment of the said amounts, no coercive action shall be taken against the Petitioner till the next date of hearing.
- 4. The Petition will be listed for final hearing on **10.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

